

(2021) 11 OHC CK 0144
In the Orissa High Court
Case No : Bail Application No. 7874 Of 2021

Milikshya Tandi

APPELLANT

Vs

State Of Orissa

RESPONDENT

Date of Decision : 22-11-2021

Acts Referred:

Code of Criminal Procedure, 1973 — Section 439

Narcotics Drugs and Psychotropic Substances Act, 1985 — Section 20(b)(ii)(C), 37(1)(b)

Citation : (2021) 11 OHC CK 0144

Hon'ble Judges : B. P. Routray, J

Bench : Single Bench

Advocate : J. Kamila, S. Mishra

Final Decision : Dismissed

Judgement

B. P. Routray, J

1. This is an application under Sec.439 Cr.P.C. for bail and the offence alleged is under Sec.20(b)(ii)(C) of the NDPS Act where the alleged quantity of contraband is weighing 208 kg 712 grams.
2. Heard learned counsel for the Petitioner as well as learned A.S.C. for the State-Opposite Party.
3. Considering the involvement of commercial quantity, I am not inclined to release the Petitioner on bail keeping in view the embargo contained under Sec.37(1)(b) of the NDPS Act. Accordingly, the prayer for bail is rejected.
4. The BLAPL is dismissed.
5. However, as prayed for by learned counsel for the Petitioner, the learned trial court is directed to take expeditious steps for early completion of trial.
6. An urgent certified copy of this order be granted as per rules.

.....